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CONTENTS

	PAGE		PAGE
PART I —Appointments, Postings, Transfers, Powers, Leave and other Personal Notices.	63-66	PART VIII —Sale Notices of the Forest Department (Nothing for publication)	
PART II —Educational Notices, Results of Examinations, etc.	75-119	PART IX —Circulars and General Letters by the Comptroller, Orissa. (Nothing for publication)	
PART III —Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.	129-131	PART X —Acts of the Legislative Assembly of Orissa (Nothing for publication)	
PART IV —Regulations, Orders, Notifications and Rules of the Government of India, of the Government of Bihar and of the High Court. Papers extracted from the <i>Gazette of India</i> and Provincial Gazettes. Orders of Commandants of Volunteers Corps.	143-146	PART XI —Bills introduced into the Legislative Assembly of Orissa; Reports of Select Committees presented or to be presented to that Assembly and Bills published before introduction in that Assembly. (Nothing for publication)	
PART V —Acts of the Indian Legislature assented to by the Governor-General. (Nothing for publication)		SUPPLEMENT —Resolutions, Weather and Crop Reports, 147-154 etc.	
PART VI —Bills introduced into the Council of the Governor-General of India and Bills published before introduction in that Council. (Nothing for publication)		SUPPLEMENT (A) —Register of persons dismissed from Government service. (Nothing for publication)	
PART VII —Advertisements and Notices, etc.	103-106	APPENDIX —Catalogue of Books registered in Orissa (Nothing for publication)	

PART I

Appointments, Postings, Transfers, Powers, Leave and other Personal Notices

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT NOTIFICATIONS The 24th May 1944

No. 1928-L.S.G.—In exercise of the powers conferred by section 233 of the Madras Local Boards Act, 1920 (Madras Act XIV of 1920), and in supersession of all previous notifications under the said section and heretofore in force in the district of Ganjam, the Governor of Orissa is pleased to authorise the Inspector of Local Boards and Municipal Councils, South Orissa, Chatrapur, to exercise the following powers under the said Act in regard to all the Local Boards in the district of Ganjam:—

POWERS

Section 5(1)—Power to declare any part of a revenue taluk to be a village for the purposes of the Act and specify the name of the village.

Section 5(2)—Power—

(a) to exclude from a village any local area comprised therein;

(b) to include in a village any local area in the vicinity thereof and in the same revenue taluk;

(c) to cancel a notification issued under sub-section (1) of section 5; and

(d) to alter the name of a village as notified under the said sub-section (1).

Section 9 (2)—Power to reserve seats in Panchayats for Adi-Dravidas and determine the number of such seats.

Section 10(1)—Power to declare the total number of members of a Panchayat.

Section 10(2)—Power to approve resolution of a Panchayat altering the total number of its members as notified under sub-section (1).

Section 27(2)—Power to decide disputes between a District Board and its President as to whether a document required by the former should not be furnished to it.

Section 30—Power to require Local Boards to join with one, or more than one, other local authority in constructing and to issue directions in respect of matters referred to in section 30(3) and (4) and to decide differences of opinion between Local Bodies which appoint a joint committee.

Section 37-A—Power to empower an officer or a person to enter on and inspect any immovable property or work in progress under the control of the Local Board, school, hospital, the office of any Local Board, and any records, registers, or other documents kept therein.

Section 38—Power to suspend or cancel any resolution passed by a Panchayat.

Section 41—Power to take action in default of Panchayats and their Presidents.

Section 45—Power to dissolve and reconstitute a Panchayat and all the powers in connection therewith, which are conferred on the Provincial Government by the section.

Section 45-A—Power to supersede a Panchayat and all the powers in connection therewith, which are conferred on the Provincial Government by the section.

Section 49(1)—Power—

(a) to divide the village into wards; and

(b) to determine the wards in which the seats, if any reserved for Adi-Dravidas under section 9(2) shall be set apart.

Section 49 (2)—Power to notify the number of members for non-reserved seats which the wards referred to in section 49 (1) (b) shall return to the Panchayat, in addition to the members for reserved seats.

Section 49 (5)—Power to approve proposals made by the prescribed authority, when the number of members to be returned by a ward is altered or when a new ward is formed or when an existing ward is abolished, in regard to (a) the ward which each member then on the Panchayat, shall be deemed to represent, and (b) the ward or wards in which elections shall be held to fill up the vacancies, if any, in the Panchayat.

Section 67 (3)—(1) Power to fix or alter the number, designations and grades of, and the salaries, fees and allowances payable to, the officer and servants of any Panchayat or any class of such officers and servants.

(2) Power to accord previous sanction to any Panchayat to vary the number, designations, grades, salaries, fees or allowances as fixed or altered in pursuance of the power referred to in item (1) above.

Section 75 (2)—Power to notify the sanction of levy of taxes by a Panchayat in a village.

Section 75 (4)—Power to sanction or to direct the consideration of proposals to alter the rates of taxes or the date of their levy fixed under sub-section (2) of section 75 by the Panchayats.

Section 93 (4)—Power to decide disputes regarding the apportionment of profession tax between the local authorities in the district.

Section 112 (2)—Power to accord special sanction for the application of the funds of the District Board outside the District Board area.

Section 121 (1)—Power to sanction contributions from district funds towards expenditure by other Local Boards or authorities.

Section 121 (2) and (3)—Power to direct a Local Board to show cause why the contribution described in sub-section (1) should not be made and to make the contribution.

Section 166 (2)—Power to accord previous approval to regulations made by the District Board specifying the conditions subject to which licences may be granted to motor vehicles used for hire and motor lorries.

Section 196—Power to pass orders or give directions to Local Boards in respect of any action taken or omitted to be taken under section 194 or section 195.

Section 37-C. — Power to —

- (a) Call for any record, register or other document in possession or under the control of any Local Board or President;
- (b) require any Local Board or President to furnish any return, plan, estimate, statement, account or statistics;
- (c) require any Local Board or President to furnish any information or report on any matter connected with such board; and
- (d) record in writing for the consideration of any Local Board or President any observations which the Inspector may think proper in regard to such Boards' or Presidents', proceedings or duties.

Section 206—Power to extend the provisions of section 269 of the Madras District Municipalities Act, 1920 (Madras Act V of 1920) and so much of section 313 of, and Schedules VII and VIII to, the same Act as relate to the section aforesaid, to any village or any specified area therein.

Section 227 (1)—Power to sanction the institution of a suit by a Local Board against any of its members for compensation for the loss, waste, of its money or property.

Section 234—Power to adjudicate disputes between local authorities in regard to any matters arising under this or any other Act.

Section 240 (1)—Power to appoint a special officer to Panchayats constituted under the Act.

Section 240 (8) (a) and (b)—Power to pass orders regarding the disposal of property vested in Local Boards which have ceased to exist or to exercise jurisdiction in a local area.

Schedule II, Rule 1—Power to fix the place in which every Local Board shall provide an office.

Schedule V, Rule 3(2)—Power to revise any classification sanctioned by the District Board under sub-rule (1) of rule, 3 of Schedule V.

Schedule V, Rule 4(1)—Power to sanction the contribution by any Local Board in the district of Ganjam towards the expenses of the celebration of the Health and Baby Week in the local area within its jurisdiction.

Schedule V, Rule 4(2)—Power to sanction, in the case of District Boards and of Panchayats (which were not Union Boards on the 25th August 1930), all items of expenditure.

Schedule V, Rule 4(3)—(1) Power to sanction in the case of Panchayats which were not Union Boards on the 25th August 1930—

(a) contributions to conferences of Local Bodies ;
(b) contributions to Boy Scouts' Associations for the training of scouts ;

(c) travelling allowance to Presidents, Vice-Presidents, temporary Presidents, Presidents-Delegate, Members or subordinates of Panchayats, for journeys outside the jurisdiction of their respective Panchayats ; and

(d) expenditure for any other purpose which the Provincial Government may, by special order, approve in this behalf from time to time.

(2) Power to sanction in case of the Panchayats expenditure in respect of the following items :—

(a) expenditure connected with visits of His Excellency the Governor ;

(b) contributions towards the repair and maintenance of local town halls and meeting places in the village or in the vicinity thereof and serving the village ;

(c) expenditure connected with the King-Emperor's Birthday celebrations ; and

(d) contributions towards the maintenance of a water-pandal in the village or in the vicinity thereof and serving the village.

(3) Power to sanction expenditure in regard to all Panchayats in the district of Ganjam in respect of maintenance and improvement of roads in the village, which do not vest in the Panchayat.

(4) Power to sanction expenditure connected with the visits of His Excellency the Governor in the case of the District Board up to a maximum of Rs. 500 in respect of each visit.

(5) Power to sanction the payment of travelling allowance to Presidents, Vice-Presidents, temporary Presidents, Presidents-Delegate and Members of the District Board for journeys performed by them outside the jurisdiction of such Board, the orders of Government being taken in cases of doubt.

(6) Power to sanction the payment by any Local Board of travelling allowance to its subordinates for journeys performed by them outside the jurisdiction of such Board.

Schedule V, Rule 5-A—Village Fund, item 8—Power to fix the scale of contribution payable by the District Board in respect of markets in the village classified as district markets.

2. In matters relating to Education or Medical Department or Public Health the Inspector of Local Boards and Municipal Councils, South Orissa, Chatrapur, shall exercise the powers delegated to him in this notification in prior consultation with the Director of Public Instruction, Orissa, or the Director of Health and Inspector-General of Prisons, Orissa, as the case may be.

3. An appeal shall lie to the Provincial Government from the orders passed by the Inspector of Local Boards and Municipal Councils, South Orissa, Chatrapur, in exercise of the powers hereby delegated to him under sections 93(4), 121(1), 227(1) and 234.

The 24th May 1944

No. 1929-L.S.-G.—In exercise of the powers conferred by section 233 of the Madras Local Boards Act, 1920 (Madras Act XIV of 1920) and in supersession of all previous notifications under the said section and heretofore in force in the district of Ganjam, the Governor of Orissa is pleased to authorise the Collector of Ganjam to exercise the following powers under the said Act in regard to all the Local Boards in the district of Ganjam :—

POWERS

Section 37-C—Power to call for reports from Local Boards. The Collector may, however, authorise any Deputy Collector to call for reports from the Panchayat Boards.

Section 41—Power to take action in respect of obstructions, projections or encroachments in or over public roads vested in Panchayats.

Section 60(3)—Power to exclude from the operation of the Act any public road, sewer, drain, drainage work, tunnel or culvert.

Section 65-B—Power to transfer functions in respect of irrigation works to Panchayats.

Section 71(1) proviso (i) and (ii)—Power to sanction more favourable conditions of service to officers and servants of Panchayat Boards than those in force for such Government servants.

Section 112 (2)—Power to accord special sanction for the application of the funds of a Panchayat Board outside the Panchayat Board area.

Section 141 (4)—Power to cancel or modify any order passed by a Panchayat under sub-section (3).

Section 146(4)—Power to cancel or modify any notice issued by a Panchayat under sub-section (1).

The 24th May 1944

No. 1930-L.S.-G.—In exercise of the powers conferred by section 233 of the Madras Local Boards Act, 1920 (Madras Act XIV of 1920), the Governor of Orissa is pleased to authorise the Director of Public Instruction, Orissa, the following powers under the said act in regard to all the Local Boards in the district of Ganjam :—

POWERS

Section 37-A—Power to empower an officer or a person to enter on and inspect any educational institution and records and registers pertaining thereto.

Section 67(3)—Power to sanction temporary posts in the Education Department of the District Board including the Panchayats carrying a salary not exceeding Rs. 50 a month each.

Schedule V, Rule 4(3)—Power to sanction the contribution by any Panchayat Board to an aided school within its jurisdiction for the purchase of books or other articles to be awarded as prizes to deserving pupils in such schools.

The 24th May 1944

No. 1931-L.S.-G.—In exercise of the powers conferred by section 233 of the Madras Local Boards Act, 1920 (Madras Act XIV of 1920), the Governor of Orissa is pleased to authorise the Director of Health and Inspector-General of Prisons, Orissa, to exercise the following powers in regard to all the Local Boards in the district of Ganjam :—

POWERS

Section 37-A—Power to empower an officer or a person to enter on and inspect any hospital, dispensary or vaccination station and records and registers pertaining thereto.

Section 67 (3)—Power to sanction temporary posts for Medical or Public Health purposes, carrying a salary not exceeding Rs. 50 a month each.

By order of the Governor

V. RAMANATHAN

Secretary to Government

DEVELOPMENT DEPARTMENT NOTIFICATIONS

The 23rd May 1944

No. 1761-D.—In partial modification of notification No. 379-D, dated the 5th February 1942, the Governor of Orissa is pleased to appoint the District Engineer, Bengal Nagpur Railway, Cuttack, to be a member of the Managing Committee of the Orissa School of Engineering, Cuttack.

(1) Sales by notification no. 281 L.S.G. of 24.1.45 for "reparation" (O. 823.1945, Pt. I, p. 13)
(2) Sales by " " " 283 L.S.G. of 24.1.45 (O. 823.1945, Pt. I, p. 13)

The 24th May 1944

No. 1766-D.—Sri Narayan Chandra Nath, Head Clerk of the Sub-Registry Office, Jaleswar in the district of Balasore, is appointed to act as the Sub-Registrar of Jaleswar for one month, with effect from the 27th April 1944, vice Sri Appanna Das, Sub-Registrar of Jaleswar, on leave.

By order of the Governor
P. C. DAS
Secretary to Government

EDUCATION DEPARTMENT NOTIFICATION

The 15th May 1944

No. 1489-E.—In accordance with Resolution No. 22533-E. (C.), dated the 18th October 1943, recorded by the Government of Orissa in the Education Department, Pandit Ganeshwar Rath, Sahitya and Ayurvedacharya, has been elected to represent the Gangpur and Saraikala Constituency as a member of the Orissa Sanskrit Parishad.

By order of the Governor
V. RAMANATHAN
Secretary to Government

SUBORDINATE CIVIL SERVICE HOME DEPARTMENT NOTIFICATIONS

The 24th May 1944

No. 2741-A.—Sri Gananath Das, Sub-Deputy Magistrate, and Sub-Deputy Collector on probation, is confirmed in

his appointment in the Subordinate Civil Service, with effect from the 16th September 1942.

The 24th May 1944

No. 2749-A.—Sri Dinabandhu Mahapatra, Sub-Deputy Magistrate and Sub-Deputy Collector on probation, whose services have been replaced by the Home (A. R. P.) Department at the disposal of the Home (Appointment) Department, is appointed to be the Additional Taluk Officer, Berhampur in the district of Ganjam.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

OFFICE OF THE REVENUE COMMISSIONER

[INSPECTOR-GENERAL OF REGISTRATION]

NOTIFICATIONS

The 18th May 1944

No. 685—XXIX-18/44-Regn.—Sri Basudev Misra, Sub-Registrar, under orders of transfer to Purusottampur (Ganjam), is granted leave on average pay for twenty days from the 1st May 1944.

The 18th May 1944

No. 688—XXIX-11/44-Regn.—Maulavi Saiyid Yasin Ali, Sub-Registrar, Boyirani (Ganjam), was granted a further period of leave on average pay on medical certificate for two days for the 22nd and the 23rd April 1944 in extension of the leave granted to him in notification No. 512-Regn., dated the 14th April 1944.

S. DAS
Inspector-General of Registration, Orissa

**OFFICE OF THE PROVINCIAL RATIONING
AUTHORITY***The 17th May 1944*

Whereas by order issued from time to time by me (Provincial Rationing Authority) you were supplied with coupons for bulk supply of petrol for the purpose of carrying out emergent and administrative projects, on the express condition that you should maintain an account for the purpose of inspection by the Area Rationing Authority and any other officer authorised on this behalf by the Provincial Rationing Authority.

Now, therefore, it is hereby ordered that the Superintendent of Police, Deputy Superintendent of Police, Inspectors and Assistant Sub-Inspectors (Petrol Rationing) shall have power within their respective jurisdictions to enter any premises where such accounts are kept and maintained, for the purpose of inspection and making any necessary entries.

E. A. O. PERKIN
Provincial Rationing Authority, Orissa

SUBORDINATE EDUCATIONAL SERVICE**NOTIFICATIONS***The 18th May 1944*

No. 6—Sri Harekrishna Mahapatra, English teacher of the Puri Sanskrit College, is allowed leave on average pay on medical certificate for fourteen days under rules 150, 155-57 and 163 of the Orissa Service Code, with effect from the 6th April 1944.

The 19th May 1944

No. 7—Sri Chaturbhuj Mahanti, Assistant Headmaster in the Balasore Zila School, is allowed leave on average pay for six days under rules 150, 155-57 and 163 of the Orissa Service Code, with effect from the 2nd March 1944.

S. C. TRIPATHI
Director of Public Instruction, Orissa